

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 05/Chd/HR/2017

Date: 03.03.2017

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial).
Hon'ble Deepa Krishan, Member (Technical)**

In the matter of :

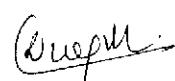
M/s. SRS Modern Sales Limited,
SRS Tower, Unit No. 700B, 7th Floor,
Near Metro Station Mewla Maharajpur,
G.T. Road, Faridabad, Haryana. Applicant-Corporate Debtor.

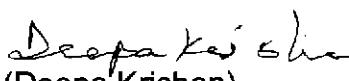
Present: Mr. Rakesh Kumar, Advocate for applicant-Corporate Debtor.

ORDER

R.P. Nagrath, J., Member (Judicial) (Oral):

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition due to various formal defects with prayer to file fresh petition for the same cause of action. Learned counsel further prayed for return of court-fee affixed on the petition. For that the petitioner would move appropriate application in the Registry for appropriate orders.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

March 03, 2017

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